

have been hired in 1983, company-wise, are given below:—

Name of coal companies	Names of parties
BCCL	M/s. Swastick Enterprises.
ECL	M/s. G.S. Atwal & Co. (Engg.) Pvt. Ltd., M/s. G.S. Atwal & Co. (Gua). M/s. Arvind Construction Co. (P) Ltd. M/s. Mercantile Construction Co. M/s. Ravi Udyog. M/s. Guru Mehar Construction. M/s. Eastern Minerals & Trading Agency. M/s. Khalsa Brothers. M/s. Sandeep Agencies.
WCL	M/s. Ajay Construction Co.
NEC	M/s. Ashok Mining Co. M/s. Eastern Minerals & Tdg. Agency. M/s. Assam Minerals & Chemcial Products (P) Ltd.,

(c) to (e). Information is being collected and will be laid on the Table of the House.

(f) There has been reduction in the number of private companies from whom the machineries have been hired. The number has come down from 19 in 1981 to 14 in 1983.

Contract labour in CIL

226. SHRI LADLI MOHAN NIGAM:
SHRI KALYAN ROY:

Will the Minister of ENERGY be pleased to state:

(a) whether a large number of coal companies under C.I.L. are engaging contract labour in seven prohibited categories and details thereof with names and types of contract;

(b) how many of these mines are facing prosecutions by the Industrial Relations Machinery and details thereof;

(c) how many managers and officers have been convicted since 1980 and details thereof—mine-wise and year-wise;

(d) how many writ petitions have been filed by various companies in the years 1980, 1981, 1982, 1983 and 1984 and details thereof; and

(e) what steps have been taken to totally stop contract labour in prohibited categories and details thereof including results?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH): (a) to (e) Information is being collected and will be laid on the Table of the House.

Opening of coal mines under E.C.L.

227. SHRI LADLI MOHAN NIGAM:
SHRI KALYAN ROY:

Will the Minister of ENERGY be pleased to refer to the answer to Unstarred Question 123 given in the Rajya

Sabha on the 25th July, 1983 and state:

(a) how many coal mines under ECL have been opened up to absorb workers who have been rendered surplus because of exhaustion of old mines and details thereof in between 1981—84 year-wise and names of such mines, and production per day from each of these mines;

(b) what are the names of underground mines which have been reconstructed to absorb them during this period;

(c) how many surplus workers have been absorbed in these mines—category-wise and when; and

(d) what is the present stage of construction of 13 new mines and details thereof, mine-wise and by when they are likely to start production?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH): (a) to (d) Information is being collected and will be laid on the Table of the House.

Meeting of J.B.C.C.I.

228. SHRI LADLI MOHAN NIGAM:
SHRI KALYAN ROY:

Will the Minister of ENERGY be pleased to state:

(a) whether Government have received repeated representations from a Member of Parliament dated 16th November and 8th December, 1983 regarding deliberate refusal of the present Chairman of Coal India Limited to call a meeting of the Joint Bipartite Committee for Coal Industry (J.B.C.C.I.) since the last agreement NCWA III to sort out various issues involving production, discipline, etc.

(b) if so, what is the reaction of Government to these representations;

(c) whether it is a fact that it was decided in the informal meeting held

on the 30th November, 1983 between the representatives of top trade union leaders and management to convene a meeting of JBCCI to discuss production, etc., on the 2nd January, 1984;

(d) whether such a meeting was held and if not, what are the reasons therefor;

(e) whether any fresh date has been fixed by the Chairman, CIL and if so, when and if not, the reasons therefor; and

(f) by when the next meeting of JBCCI is likely to be called?

THE MINISTER OF ENERGY (SHRI SHIV SHANKAR): (a) and (b) Two letter dated 16th November and 8th December, 1983 were received from M.P. regarding convening of the meeting of the Joint Bipartite Committee for the Coal Industry (JBCCI) by Chairman, CIL. Replies to both these letters were sent and it was clarified that the JBCCI which was set up for negotiating the National Coal Wage Agreement could not be considered a forum for discussing industrial disputes including illegal strikes, etc.

(c) to (f) A suggestion was made in the informal meeting, for convening a meeting of JBCCI on 2-1-1984. As there was no issue for discussion in the JBCCI after the signing of the National Coal Wage Agreement, no meeting of this Committee has been held.

Illegal use of electric power

229. SHRI MURLIDHAR CHANDRAKANT BHANDADRE: Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware of large scale illegal tapping of electric power in the countryside by anti-social elements in league with operators and linemen;

(b) whether Government are also aware of the fact that power/electricity meant for running tubewells, etc.,